

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – III

Service Tax Appeal No. 50179 of 2019

[Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-491-17-18 dated 29.11.2017 passed by the Commissioner of GST, Central Excise & Service Tax (Appeals), Bhopal]

Ranjeet Singh Grewal
37. Budhi Mai ward Maharajpur,
Mandla, Bhopal - 481665

...Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax, Customs and Excise, Jabalpur**
C.R. Building, Mission Chowk,
Napier Town, Jabalpur, M.P. - 482001

...Respondent

APPEARANCE:

None for the appellant

Shri Anand Narayan, Authorized Representative for the department

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 06.03.2025

FINAL ORDER No. 50435/2025

BINU TAMTA

The appeal has been listed on several occasions, however, the appellant has not been appearing and vide order dated 09.01.2025, last opportunity was granted. Neither any letter has been circulated nor the appellant has chosen to appear virtually. The appeal is dismissed for non-prosecution.

[Dictated and pronounced in the open Court]

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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